

Central Administrative Tribunal
Calcutta Bench

CPC/92/2000
OA/85/1996

Date of Order: 7-8-03

Present:

Hon'ble Mr.B.P.Singh, Administrative Member
Hon'ble Mr.Nityananda Prusty, Judicial Member

Barid Baran Chowdhury

Applicant

-Vs.-

L.M.Mehata & anr.

Contemnners

For the applicant : Mr.S.K.Ghose, Counsel

For the contemnners : Mr.B. Sen, Counsel

O R D E R

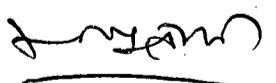
B.P.Singh, AM

Ld.Counsel for both sides are present.

2. Ld.Counsel for the alleged contemnners submits that the Order dt.6-4-2000 passed in OA/85/96 has been fully complied with by the respondent authorities within the stipulated period. He has referred to the reply filed by the alleged contemnners and submitted that the appeal of the applicant was decided by an Order dt.27-9-2000 which is enclosed as Annexure A to the reply.

3. In view of the above since the order of the Tribunal has been complied with in full, no contempt lies. The CPC is dropped.


Nityananda Prusty,
Judicial Member.


B.P.Singh,
Administrative Member.

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